

ORDER SHEET FOR MAGISTRATE'S RECORDS

District: Lakhimpur

**In the Court of Chief Judicial Magistrate,  
Lakhimpur, North Lakhimpur**

Present: Shri Akhtabul Ala, AJS

**G.R.1103/2013**

26.03.2021: Accused persons viz. Md. Mofidul Islam  
and Md. Motiur Rahman are present.

Judgment is prepared written in  
separate sheets, kept with case record and  
pronounced in open court.

The prosecution has failed to prove  
the case against the accused Md. Motiur  
Rahman under section 379/417 of the Indian  
Penal Code and also failed to prove the case  
under section 379/120-B/417 of the Indian  
Penal Code against the accused Md. Mofidul  
Islam and as such both the accused persons  
are acquitted from the said offences and are  
set at liberty.

Seized articles be destroyed as per  
procedure.

Bailbonds are extended to further six  
months from today.

Let a copy of this Judgment be sent to  
the District Magistrate, Lakhimpur.

**-Sd-**

Chief Judicial Magistrate  
Lakhimpur, North Lakhimpur